

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION No.210/00271/2019

Date of Decision: 12th June, 2019

CORAM: DR. BHAGWAN SAHAI, MEMBER (A)
SHRI R.N. SINGH, MEMBER (J)

Mrs. Pranjali Unmesh Kotkar @
 Ms. Yogita Suryakant Tare (old name)
 Age-41 years, an Indian Inhabitant,
 Residing at - 19/4, Sagar Sannidhya Chawl,
 Mahim Causeway, Mahim, Mumbai 400 014. *Applicant*
(By Advocate Shri Prathamesh S. Nalawade)

VERSUS

1. Union of India,
 Through its Joint Secretary,
 Ministry of Communication & IT (India),
 Having Office – Sanchar Bhavan,
 New Delhi 110 001.
2. The Director of Postal Service, Mumbai,
 Mumbai Region, Mumbai,
 GPO Building, 2nd Floor, Mumbai 400 001.
3. Sr. Dy. Director (Admin)
 Mumbai, GPO Mumbai 400 001.
4. Sr. Superintendent of Post Office,
 Mumbai City, West Division,
 Mumbai 400 014. *Respondents*

(By Advocate Shri R.R.Shetty)

ORDER (Oral)

Per : Shri R.N. Singh, Member (J)

After arguing for sometime, the learned counsel for the applicant seeks permission to withdraw the present OA particularly in view of the fact that the

applicant had approached this Tribunal earlier for the same / similar relief by OA No.704/2015 and the same was dismissed by this Tribunal vide order dated 22.11.2018 (Exhibit C) for default and for non-prosecution.

2. The learned counsel for the applicant seeks liberty to avail of appropriate legal remedy in accordance with law.

3. In view of the aforesaid, the present OA is dismissed as withdrawn with liberty as aforesaid.

(R.N. Singh)
Member (Judicial)

*kmg**

(Dr. Bhagwan Sahai)
Member (Administrative)